

30.11.2000 (31)

Both Counsel present.

On perusal of the order-sheet dtd. 30.10.2000, the applicant expired on 14.4.2000. It is true that applicant's counsel received the intimation regarding the death of the applicant on 16.10.2000.

So far no application for bringing L.Rs. on record has been filed. More than 90 days has expired. Abatement is automatic. In the result, OA abates. No order as to costs.



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S. L. Jain -
(S. L. Jain)
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